

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**CP(IB)-216(MB)/2018**

CORAM:

SHRI M.K. SHRAWAT

MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **20.02.2019**

NAME OF THE PARTIES:

Meridian Metala

v/s.

Gammon India Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

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**ORDER**

1. Parties present.
2. Ld. Counsel from the side of the Debtor has placed a reliance on the recent judgment of the Hon'ble NCLAT that in respect of each Work Orders a separate Petition is to be filed. However, given chance to file a reply and synopsis of case laws from the side of the Petitioner.
3. Since rest of the matter of the Debtor Company also listed on **10.04.2019**, this matter adjourned accordingly.

Sd/-

**M.K. SHRAWAT  
Member (Judicial)**

20.02.2019  
Pvs=